

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 345/MP/2018

Subject : Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof.

Petitioner : MP Power Management Co. Ltd. (MPPMCL)

Respondents : ACME Jaipur Solar Power Private Limited and Others

Date of Hearing : 26.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri G. Umapathy, Advocate, MPPMCL
Ms. Vaishnavi V., Advocate, MPPMCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction for providing appropriate treatment to power drawn by CTU connected Solar Power Projects during non-generation night hours and during shutdown periods. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 15.3.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 29.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**